



KARNATAKA LOKAYUKTA

No.LOK/INQ/14-A/437/2012/ARE-4

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 20.11.2020.

RECOMMENDATION

Sub:- Departmental inquiry against (1) Dr.Mohan, the then Administrative Medical Officer and (2) Sri Kumar Nayak, First Division Assistant, Community Health Centre, Santhebennur, Channagiri Taluk, Davanagere District - reg.

Ref:- 1) Proceedings Order No.HFW 86 MSA 2011 dated 10.10.2012.

2) Nomination order No. LOK/INQ/14-A/437/2012 dated 31.10.2012 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 18.11.2020 of Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru.

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The Government by its order dated 10.10.2012 initiated the disciplinary proceedings against (1) Dr.Mohan, the then Administrative Medical Officer and (2) Sri Kumar Nayak, First Division Assistant, Community Health Centre, Santhebennur, Channagiri Taluk, Davanagere District, [hereinafter referred to as Delinquent Government Officer/official, for short as

'DGOs 1 and 2 respectively'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination LOK/INQ/14-A/437/2012 dated 31.10.2012 nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGOs for the alleged charge of misconduct, said to have been committed by them. Subsequently, by order dated 14.3.2014 Additional Registrar of Enquiries-8 was re-nominated and finally by order dated 03.08.2016, Additional Registrar of Enquiries.4 was re-nominated as Enquiry Officer to continue the said enquiry.

3. The DGO - 1 Dr.Mohan, the then Administrative Medical Officer and DGO - 2 Sri Kumar Nayak, First Division Assistant, Community Health Centre, Santhebennur, Channagiri Taluk, Davanagere District, were tried for the following charges :-

“ That you DGO - 1 Dr.Mohan, while working as the Administrative Medical Officer Community Health Centre, Santhebennur, Channagiri Taluk, Davanagere

District, demanded a bribe of Rs.20,000/- on 13.6.2011 from the complainant Sri Jakanachari Y.E S/o late Eshwarappa, Lab Technician, No.144, 3<sup>rd</sup> Cross, 5<sup>th</sup> Main Raod, Devaraj Urs Extention, Davanagere and again you demanded and accepted a bribe of Rs.20,000/- on 14.6.2011 through Sri Kumar Nayak, First Division Assistant, Community Health Centre, Santhebennur, Channagiri Taluk, Davanagere District, from the complainant Sri Jakanachari Y.E., for setting right the Attendance Register showing that the complainant had joined his duties on 27.5.2011 as Junior Lab Technician in Community Health Centre, Santebennur, Channagiri Taluk, Davanagere District, that is for doing an official act, and thereby both of you failed to maintain absolute integrity and devotion to duty, and committed an act which is unbecoming of a Government Servant and thus both of you are guilty of misconduct u/r 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966. ”

4. The Inquiry Officer (Additional Registrar of Enquiries-4) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO-1 Dr.Mohan, the then Administrative Medical Officer, Community Health Centre, Santhebennur, Channagiri Taluk, Davanagere District, is ‘ not proved’.

5. The Inquiry Officer (Additional Registrar of Enquiries-4) on proper appreciation of oral and documentary evidence has further held that, the above charge against the DGO - 2 Sri Kumar Nayak, First Division Assistant, Community Health Centre, Santhebennur, Channagiri Taluk, Davanagere District, is ' proved'.

6. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and exonerate DGO-1 Dr.Mohan, the then Administrative Medical Officer, Community Health Centre, Santhebennur, Channagiri Taluk, Davanagere District, of the charges leveled against him.

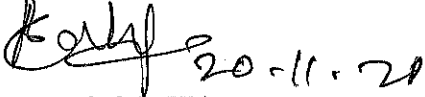
7. As per the First Oral Statement of DGO-2 furnished by the Enquiry Officer, DGO-2 Shri Kumar Nayak is due for retirement on 30-01-2035.

8. Having regard to the nature of charge (demand and acceptance of bribe) 'proved' against DGO - 2 Shri Kumar

Nayak, and considering the totality of circumstances, it is hereby recommended to the Government to impose penalty of ' compulsory retirement on DGO -2 Shri Kumar Nayak.'

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

BS\*



**KARNATAKA LOKAYUKTA**

No.LOK/INQ/14-A/437/2012/ARE-4 M.S. Building  
Dr.B.R.Ambedkar Road  
Bengaluru-560 001  
Date:18/11/2020

**:: INQUIRY REPORT ::**

**Sub:** Departmental Inquiry against,

- 1) Dr. Mohan  
The then Administrative Medical  
Officer
- 2) Sri Kumar Nayak  
First Division Assistant  
Community Health Centre  
Santhebennur  
Channagiri Taluk  
**Davanagere District**

- Ref:**
- 1) Report u/s 12(3) of the K.L  
Act, 1984 in No.  
Compt/Uplok/BD/346/2012/  
DRE-1, dated: 04/09/2012
  - 2) G.Order No. AKK 86 MSA 2011  
Bengaluru, dated: 10/10/2012
  - 3) Order No.LOK/INQ/14-  
A/437/2012, Bengaluru  
dated:31/10/2012  
of the Hon<sup>ble</sup> Upalokayukta

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This Departmental Inquiry is directed against 1) Dr.  
Mohan, the then Administrative Medical Officer and 2) Sri

Kumar Nayak, First Division Assistant, Community Health Centre, Santhebennur, Channagiri Taluk, Davanagere District (herein after referred to as the Delinquent Government Officials in short "DGO No.1 and DGO No.2 or DGOs").

2. After completion of the investigation a report u/sec. 12(3) of the Karnataka Lokayukta Act was sent to the Government as per Reference No.1.

3. In view of the Government Order cited above at reference-2, the Hon'ble Upalokayukta, vide order dated: 31/10/2012 cited above at reference-3, nominated Additional Registrar of Inquiries-3 of the office of the Karnataka Lokayukta as the Inquiry Officer to frame charges and to conduct Inquiry against the aforesaid DGOs. Additional Registrar Inquires-3 prepared Articles of Charge, Statement of Imputations of mis-conduct, list of documents proposed to be relied and list of witnesses proposed to be examined in support of Article of Charges. Copies of the same were issued to the DGOs calling upon them to appear before this Authority and to submit their written statement of defence.

4. When the matter was pending for inquiry to record the evidence of the witnesses, this matter was transferred to Addl. Registrar of Inquiries-8 vide Order No.LOK/INQ/14-A/2014, Bengaluru, dated: 14/03/2014 of the Hon'ble Uplokayukta and Addl. Registrar of Inquiries-8 proceeded with the inquiry in recording the evidence of PW1 to PW3



when the matter was pending for recording of evidence of DW1 again it was transferred to this Addl. Registrar of Inquiries-4 vide O.M. No. Uplok-2/DE/2016 Bengaluru, dated: 03/08/2016 of the Hon'ble Registrar issued with the concurrence of the Hon'ble Upalokayukta. Hence, this inquiry is proceeded by this Addl. Registrar of Inquiries-4 in accordance with law.

5. The Articles of Charges framed by ARE-3 against the DGOs are as follows:-

**ANNEXURE NO.1**  
**CHARGE**

*That you, Dr. Mohan (herein after referred to as Delinquent Government Official-1, in short DGO-1), while working as the Administrative Medical Officer, Community Health Centre, Santebennur, Channagiri Taluk, Davanagere District, demanded a bribe of Rs. 20,000/- on 13/06/2011 from the complainant Sri Jakanachari Y.E. S/o Late Eshwarappa, Lab Technician, # 144, 3<sup>rd</sup> Cross, 5<sup>th</sup> Main road, Devaraj Urs Extension, Davanagere and again you demanded and accepted a bribe of Rs. 20,000/- on 14/06/2011 through Sri Kumar Nayak, FDA, Community Health Centre, Santebennur, Channagiri Taluk, Davanagere District (herein after referred to as Delinquent Government Official-2, in short DGO-2) from the complainant Sri Jakanachari Y.E., for setting right the Attendance Register showing that the complainant had joined his duties on 27/05/2011 as Junior Lab*

Technician in Community Health Centre, Santebennur, Channagiri Taluk of Davanagere District, that is for doing an official act, and thereby both of you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of Government Servants and thus both of you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966.

**ANNEXURE NO. II**  
**STATEMENT OF IMPUTATIONS OF MISCONDUCT**

The complainant Sri Jakanachari Y.E., s/o Late Eshwarappa, Lab Technician, # 144, 3<sup>rd</sup> Cross, 5<sup>th</sup> Main Road, Devaraj Urs Extension, Davanagere lodged a complaint on 13/06/2011 before the Police Inspector, Karnataka Lokayukta, Davanagere alleging that, he was working as a Lab Technician on contract basis H. Siddaiah Hospital in Bengaluru and that on 23/05/2011 he was transferred to the Community Health Centre, Santebennur, Channagiri Taluk, Davanagere District and that on 26/05/2011 he was relieved from H. Siddaiah Hospital, Bengaluru and that on 27/05/2011 he went to Community Health Centre, Santebennur for reporting to his duties and that, Dr. Mohan, the then Administrative Medical Officer Community Health Centre, Santebennur, Channagiri Taluk, Davanagere District (herein after referred to as Delinquent Government Servant, in short DGO-1) being the Administrative Health Officer of Santebennur Community Health Centre did not allow him to join and to report to his duties and did not allow the

complainant to sign the Attendance Register and did not receive his joining report falsely saying that there was no vacancy of the post of Lab Technician and later DGO-1 and Sri Kumar Nayak, FDA, Community Health Centre, Santebennur, Channagiri Taluk, Davanagere District (herein after referred to as Delinquent Government Servant, in short DGO-2) together demanded a bribe of Rs. 60,000/- from him and allowed him to sign the Attendance Register on 30/05/2011 and that lastly the DGO Nos. 1 and 2 demanded a bribe of Rs. 25,000/- from him to set right the Attendance Register and to show in the records that he had joined his duties in Santebennur Community health Centre on 27/05/2011. It is further alleged in the said complaint that, thereafter, he contacted the Lokaukta Police at Davanagere and there he was given a tape recorder to record the conversation of the DGOs demanding the bribe and that, on 13/06/2011 the DGO-1 reiterated his demand for bribe and the complainant told him that he was not in a position to pay so much of amount and that the DGO-1 told him he would communicate to him after sometimes and that thereafter DGO-2 came there and told him that DGO-1 had asked Rs. 20,000/- and the balance of Rs. 5,000/- be paid later and that, the complainant agreed to bring Rs. 20,000/- on the next day and that thereafter, on the same day the DGO-1 asked him to pay the said bribe amount of Rs. 20,000/- in the hands of DGO-2 on the next day in case of his (DGO-1) not coming to the

~~Community Health Centre, Santebennur and thus DGO Nos.1 and 2 demanded and insisted for the payment of bribe of Rs. 20,000/- from him.~~

As the complainant was not willing to pay any bribe to the DGOs, he went to Police Inspector, Karnataka Lokayukta, Davanagere on 13/06/2011 and lodged a complaint. On the basis of the same a case was registered in Davanagere Lokayukta Police Station Cr. No. 04/2011 for offences punishable u/secs. 7, 13(1)(d) r/w section 13(2) of the P.C. Act 1988 and FIR was submitted to the concerned learned special judge.

After registering the case, investigating officer observed all the pre-trap formalities and entrustment mahazar was conducted and you, the DGO No.2 was trapped on 14/06/2011 by the Investigating Officer after DGO-1 demanding and accepting bribe amount of Rs. 20,000/- through DGO No.2 from the complainant in the presence of shadow witness and the said bribe amount which DGO-2 had received from the complainant and that the said bribe amount of Rs. 20,000/- (tainted money) was seized from the possession of DGO-2 under the seizure/trap mahazar after following the required post-trap formalities. During the investigation the I.O. has recorded the statements of panchas and other witnesses and further statement of the complainant. The I.O. during the investigation has sent the seized articles to the chemical examiner

and obtained the report from him and he has given the result as positive.

The materials collected by the I.O. during the investigation prima facie disclose that you, the DGO No.1 through DGO No.2 and you-DGO No.2 have demanded and accepted the bribe of Rs. 20,000/- from the complainant on 14/06/2011 for doing an official act, that is for setting right the Attendance Register showing that the complainant had joined his duties on 27/05/2011 as Junior Lab Technician in Community Health Centre, Santebennur, Channagiri Taluk of Davanagere District have failed to maintain absolute integrity and devotion to duty and this act on your part is unbecoming of Government Servants. Hence, both of you have committed an act which amounted to misconduct as stated under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966.

In this connection an observation notes were sent to both of you DGOs 1 and 2, and both of you have submitted your replies, which after due consideration, were found not acceptable. Therefore, a recommendation was made to the Competent Authority under section 12(3) of the Karnatka Lokayukta Act 1984, to initiate Departmental Proceedings against both of you. The Government after considering the recommendation made in the said report, entrusted the matter to the Hon'ble Upalokayukta to conduct

*departmental/disciplinary proceedings against both of you, and to submit a report. Hence, the charge.*

6. DGOs appeared before this Inquiry Authority on 04/02/2013 and 18/09/2014 and on the same day their First Oral statement was recorded U/R 11(9) of KCS (CC & A) Rules 1957. The DGOs pleaded not guilty and claims to hold an inquiry.

7. The DGOs are represented through advocate. Insite of giving time they have not filed their written statement.

8. In order to substantiate the charge leveled against the DGOs, the Disciplinary Authority examined three witnesses as PW1 to PW3 and got marked documents at Ex.P1 to P8. After closing the evidence of the Disciplinary Authority, the Second Oral Statement of the DGOs was recorded as required u/Rule 11(16) of KCS (CC & A) Rules, 1957. After closing the evidence of the Disciplinary Authority, the DGO Nos.1 and 2 themselves examined as DW2 and DW3 and one witness examined as DW3 and got marked documents Ex.D1 to D22 and closed his side. Hence, recording the answer of DGO to questionnaire u/Rule 11(18) of KCS (CC&A) Rules was dispensed with.

9. The Disciplinary Authority has not filed the written brief, but on the side of the DGOs written brief has been filed. Oral arguments of the Presenting Officer and the learned counsel for the DGOs was heard. The points, that arise for the consideration of this inquiry authority are:-

1. Whether the Disciplinary Authority has satisfactorily proved the charges framed against DGOs?
2. What order?

10. My finding on the above points are as follows:-

Point No.1: In the “**AFFIRMATIVE**” in respect of DGO No.2 and in the “**NEGATIVE**” in respect of DGO No.1.

Point No.2: As per the final order for the following:

**:: REASONS ::**

**11. Point No.1:** It is the case of the Disciplinary Authority that, the DGO No.1 while working as the Administrative Medical Officer, Community Health Center, Santebennur, Channagiri Taluk, demanded bribe of Rs.20,000/- on 13/06/2011 from the complainant-Sri Jakanachari Y.E., Lab Technician for setting right the attendance register by showing that the complainant had joined his duties on 27/05/2011 as Junior Lab Technician, in the above said Community Health Centre and on 14/06/2011 the DGO No.1 demanded and accepted the bribe amount of Rs. 20,000/- from the complainant through DGO No.2 who was working as FDA in the above said Health Centre and thereby the DGO Nos.1 and 2 committed the misconduct.

12. The complainant has been examined as PW1 and the copy of the complaint lodged by him in the Lokayukta Police

station, Davanagere is at Ex.P1. The gist of Ex.P1 is as follows:-

13. PW1 was working as Junior Lab Technician on contract basis in ICTC centre, H. Siddaiah, Hospital, Bengaluru and he was transferred to Community Health Centre, Santebennur and accordingly on 27/05/2011 he went to the Community Health Centre, Santebennur to report for his duty and the DGO No.1 told that, there is no vacancy for PW1 to report for duty and DGO No.2-FDA of the above said Health Centre demanded bribe of Rs. 60,000/- for which he did not agree. On 30/05/2011 he was made to wait in the above said Health Centre and he was not allowed to report for duty and hence, he informed the same to his higher officer over phone and afterwards PW1 was allowed to report for duty and took his signature to the attendance register from 30/05/2011 only and not from 27/05/2011. DGO No.1 ultimately reduced the bribe amount to Rs. 25,000/- and on 10/06/2011 PW1 informed the same over phone to Lokayukta police, Davanagere and on 13/06/2011 at 8 a.m. he went to the Lokayukta police station and met the Inspector by name Sri Nagaraj and told him the matter and to confirm the same, the Inspector gave him a voice-recorder and asked him to record the conversation and on that day itself, he met the DGO No.1 at 11.30 a.m. and he recorded the conversation and at that time, the DGO No.2 was also present and the DGO No.2 demanded bribe of Rs. 25,000/-. After some time, the DGO No.2 asked him to give Rs. 20,000/- tomorrow and to pay



the balance amount of Rs. 5,000/- later and he agreed to give Rs. 20,000/- tomorrow and after 1 p.m. the DGO No.1 told him that in case he does not come to the office tomorrow to give the amount of Rs. 20,000/- to DGO No.2 and he was not able to record that conversation as DGO No.1 suddenly approached him and told the same. The complaint has been lodged on 13/06/2011 at 4 p.m.

14. PW1 has deposed that, he was transferred to Community Health Centre, Santebennur and on 27/05/2011 he went to the above said Health Centre to join the duty and at that time DGO No.1 was not present and DGO No.2 was present and DGO No.2 told him that, the post is not vacant and asked him to contact DGO No.1 and PW1 contacted DGO No.1 over mobile phone and DGO No.1 told that, the post is not vacant and he asked DGO No.1 to give the endorsement to that effect and DGO No.1 informed DGO No.2 to tell Sri Sujay working as SDA in the above said centre to enter the name of PW1 in the inward register and accordingly he entered the name of PW1 in the inward register and on that day DGO No.1 did not come to the office. He has further deposed that, he waited up to 30/05/2011 for receiving the endorsement and also informed the Joint Director of Karnataka State Aids Prevention Society about what happened. PW1 has further deposed that DGO No.1 had come to the office on 28/05/2011 and on that day also he told PW1 that, the post of PW1 is not vacant. He has deposed that, after the Joint Director contacted DGO No.1 and DGO No.1 asked

PW1 to sign the Attendance Register on 30/05/2011. PW1 has further deposed that, after few days DGO No.1 told that, there was no post vacant and inspite of that, he has helped PW1 and therefore, PW1 has to give him Rs. 50,000/- to Rs. 60,000/-. In the complaint, it is stated that, prior to 30/05/2011 itself DGO Nos.1 and 2 demanded bribe of Rs. 60,000/- but as stated above, in his evidence he has deposed that, after he was permitted to report for duty on 30/05/2011 DGO No.1 demanded for Rs. 50,000/- to Rs. 60,000/- which is contrary to his complaint. He has further deposed that, DGO No.1 asked him to give whatever amount possible and after a few days DGO No.2 told him that, DGO No.1 had asked him to receive Rs. 25,000/- from PW1. This evidence of PW1 does not find a place in his complaint. He has deposed that, after some time DGO No.2 asked him to give bribe amount of Rs. 25,000/- and he was not willing to pay the bribe amount and he went to the Lokayukta office, Davanagere and told the matter and Police Inspector gave him a voice-recorder to record the conversation. He has deposed that, he met the DGO Nos.1 and 2 and recorded the conversation and on that day at 1 p.m. the DGO No.1 told him that, he will not be available on the next day and asked him to pay the amount in the hands of DGO No.2, but he has not recorded the same. He has deposed that, on the same day in the evening he went to the Lokayukta office and gave the complaint and also produced the voice-recorder and Ex.P1 is the true copy of his complaint.

15. PW1 has further deposed that, the Police Inspector asked him to come on the next day and he went on the next day and two witnesses were also summoned and they were introduced to him and the voice-recorder was also played. He has deposed that, he gave Rs. 20,000/- to the Police Inspector consisting of 16 currency notes of the denomination of Rs. 500/- and 12 currency notes of the denomination of Rs. 1,000/- (wrongly typed as Rs.100/-). He has further deposed that, the pancha witness noted down the currency numbers in a separate sheet and phenolphthalein powder was applied to the notes. He has deposed that, the pancha witness Sri Satish Kumar, counted the currency notes and his hands were washed in sodium carbonate solution and that solution turned to pink colour. He has deposed that, the tainted currency notes were kept in his pant pocket and the Entrustment Mahazar was also drawn and the copy of the same is at Ex.P2 and he has signed the same.

16. PW1 has further deposed that, afterwards the Police Inspector and his staff, himself and the panchas went to Santebennur and he went inside the office followed by the pancha witness-Sri Honnappa. He has further deposed that at 10.30 a.m. or 11 a.m., the DGO No.2 came to the office and PW1 went to him and asked him regarding his duty reporting order and the DGO No.2 demanded the bribe amount and the DGO No.2 also took PW1 outside the office near the main road and he gave the bribe amount of Rs. 20,000/- to DGO No.2 and DGO No.2 received the same by

his left hand and kept it in his pant pocket. He has deposed that, DGO No.2 told him to inform the DGO No.1 that he has paid the bribe amount and hence, he made the call to DGO No.1 from his mobile and told DGO No.1 that, he has paid the amount to DGO No.2 and to enquire DGO No.2 about the same and gave his mobile to DGO No.2 and DGO No.2 spoke with DGO No.1 and told that, PW1 has paid the amount. It is pertinent to note that according to the case of the Disciplinary Authority the conversation stated above was recorded and the CD of that conversation is not produced to prove the same nor the call details of the mobile of PW1 is produced to show that PW1 had made the call to the mobile of DGO No.1 on that day. Hence, the evidence of PW1 to the effect that after giving the amount to DGO No.2 he had made the phone call to DGO No.1 and informed DGO No.1 regarding paying the amount to DGO No.2 is hard to believe. He has further deposed that, afterwards he gave the pre-instructed signal to the Police Inspector and immediately the Police Inspector, his staff and another pancha came to the spot and took DGO No.2 inside the office. He has deposed that, the left hand wash of the DGO No.2 was positive and DGO No.2 produced the amount by removing it from his pant pocket. He has deposed that, the pant worn by DGO No.2 at that time was also seized. He has deposed that, Police Inspector also seized some documents and prepared the mahazar and the copy of the same is at Ex.P3.

17. In his cross-examination PW1 has deposed that, his transfer to the above said Health Centre was on his request. He has deposed that, he was allowed to sign the Attendance Register from 30/05/2011 only even though he was entitled for attendance from 27/05/2011. He has deposed that Ex.P4 is the copy of the Inward Register of the above said Health Centre. In Ex.P4 there is an entry dated; 27/05/2011 to the effect that, PW1 has been relieved in Bengaluru in view of his transfer to the above said centre. He has deposed that, he does not know whether the DGO No.1 has reported to the District office that, he has reported for his duty on 30/05/2011. He has deposed that, he does not know whether one Smt. Shobha was working as Lab Technician in May 2011 in the above said Kendra. He has deposed that, he does not know whether the Smt. Shobha had worked in the above said centre from 27/05/2011 to 29/05/2011 as Lab Technician. The copy of the Transfer Order is at Ex.D14 and it is dated: 23/05/2011. Ex.D14(a) is the relevant entry regarding PW1. As per Ex.D14(a) PW1 who was working as Lab Technician in ICTC Centre, H. Siddaiah Hospital, Bengaluru has been transferred to ICTC Centre Community Health Centre, Santebennur (vacant post). Thus it can be said that, PW1 has been transferred from Bengaluru to ICTC Centre, Santhbennur by showing that, his post is vacant in Santbennur. Ex.D14 is not in dispute. Thus as per Ex.D14, PW1 was ordered to report for the vacant post in ICTC Centre Community Health Centre, Santebennur and accordingly, he got relieved from Sri H. Siddaiah Hospital on 26/05/2011. (as per the evidence of

PW1) and went to the above said centre, Santebennur for joining duty on 27/05/2011. (as per the evidence of PW1) which is in accordance with Ex.D14 and as per Ex.D14 there was no bar for PW1 to get himself relieved on 26/05/2011 and report in Community Health Centre, Santebennur, on 27/05/2011. As stated above, PW1 has deposed that he do not know whether Smt. Shobha was working as Lab Technician from 27/05/2011 to 29/05/2011 and that the Lab Technician post was not vacant. The documents produced by the DGOs shows that the post of PW1 was not vacant in CHC, Santebennur, from 27/05/2011 to 29/05/2011.

18. PW3 is the shadow pancha witness by name Sri. Honnappa and he has deposed that, he was working as Forest Guard in Water Shed Department at Davanagere and on 13/06/2011 he was instructed by ACF to go to the Lokayukta office and he went to the Lokayukta police station on that day at 6 a.m. and another pancha witness Sri Sathish Kumar was present and the complainant was also present and they were asked to come on the next day. He has deposed that, he went to the Lokayukta police station on the next day at 6 a.m. and PW1 (complainant), Sri Sathish kumar also came to the police station and PW1 produced the amount of Rs. 20,000/- consisting of 16 currency notes of Rs. 500/- denomination and 12 currency notes of Rs. 1,000/- denomination. He has deposed that, himself and another pancha witness noted down the currency notes numbers in a separate sheet. He has deposed that, the phenolphthalein powder was applied to the notes and the witness Sri Sathishkumar counted the

currency notes and afterwards the hands of Sri Sathish Kumar were washed in the solution and that solution turned to pink colour. He has deposed that, the tainted currency notes were kept in the pant pocket of PW1 and the Police Inspector gave a voice-recorder to PW1 and instructed the PW1 to record his conversation when he meets the DGO No.1. He has deposed that, the Entrustment Mahazar was drawn and the copy of the same is at Ex.P2 and his signature is at Ex.P2(a).

19. PW2 has further deposed that, after the Entrustment Mahazar they went to the Community Health Centre situated in Santebennur and himself and PW1, went inside the centre and PW1 went to his room and also signed the Attendance Register and at about 10.45 a.m. DGO No.2 came to the office and the complainant met the DGO No.2 and asked him about his duty reporting order and DGO No.2 took PW1 outside the hospital and near the main road he saw PW1 and DGO No.2 talking in the mobile phone and complainant (PW1) gave the tainted currency notes to DGO No.2 and DGO No.2 received the same with his left hand and kept the same in his left side pant pocket. He has deposed that, afterwards also PW1 talked with someone in his mobile phone and gave the same to DGO No.2 and DGO No.2 also spoke with someone. He has deposed that, immediately PW1 gave the signal and the Police Inspector came there and took DGO No.2 inside the centre. He has deposed that, PW1 told the Inspector that, he had talked with the DGO No.1 over phone and DGO No.1 asked him to

give the amount to the hands of the DGO No.2 and accordingly he has given the amount to the hands of the DGO No.2. He has further deposed that, the left hand wash of the DGO No.2 was positive and the DGO No.2 himself produced the tainted currency notes by removing the same from his pant pocket. He has deposed that, those notes were the same notes mentioned in the Entrustment Mahazar. He has also deposed that, the pant worn by DGO No.2 at that time was also seized and the pant wash was also positive. He has deposed that, DGO No.2 given his statement in writing to the Police Inspector and the copy of the same is at Ex.P6. He has deposed that, PW1 returned the voice-recorder to the Police Inspector and the documents were also seized and the Trap Mahazar was drawn and the copy of the same is at Ex.P3 and Ex.P3(b) is his signature.

20. PW3 in his cross-examination has deposed that, he was at a distance of 10 to 15 mts from PW1 and DGO No.2 when PW1 gave the tainted currency notes to DGO No.2 and hence he was not able to hear the conversation that took place between PW1 and DGO No. 2 at that time. Thus the evidence of PW3 to the effect that, he has seen PW1 giving the tainted currency notes to DGO No.2 and DGO No.2 receiving the same by his left hand and keeping the same in his pant pocket. As stated above, he has also deposed about PW1 and DGO No.2 talking with someone over mobile phone of PW1 at that time and even the call details of the phone of PW1 is not produced to prove that



PW1 had contacted the DGO No.1 over phone at that time. As stated already the CD of the conversation is also not produced to prove that DGO No.1 told PW1 to give the amount to DGO No.2 or agreed for the amount already given to DGO No.2 by PW1. Thus the evidence of PW3 is only regarding DGO No.2 receiving the tainted currency notes from PW1 and not against DGO No.1.

21. PW2 is Sri Nagaraj M. Madalli and he has deposed that he was working as Police Inspector in Lokayukta Office at Davanagere from November 2010 to October 2012 and on 13/06/2011 at 8 a.m. PW1 appeared before him in the police station and reported that, DGO Nos.1 and 2 are demanding the bribe amount to enter his date for reporting for duty as 27/05/2011 on which day he reported for duty. He has deposed that, he gave PW1 the voice-recorder and asked him to meet the DGO Nos.1 and 2 and to record the conversation. He has deposed that, PW1 came back at 3.45 p.m. and produced the voice-recorder and also gave the written complaint and the copy of the same is at Ex.P1. He has deposed that, he registered the complaint and sent the FIR to the concerned court and the copy of the same is at Ex.P4. He has deposed that, after registering the complaint, he secured two panchas by name Sri Honnappa and Sri Sathish Kumar who appeared before him at 6 p.m. He has deposed that, as it was late in the evening he asked PW1 and the pancha witnesses to come on the next day at 6 a.m.

22. PW2 has further deposed that, on the next day PW1 and the pancha witnesses came at 6 a.m. and the

conversation recorded in the voice-recorder was played and copies to two C.D.'s separately and those C.D's were seized. In this enquiry the CD sated above is not produced. He has deposed that, PW1 produced the amount of Rs. 20,000/- and he has deposed about all other averments mentioned in the Entrustment Mahazar, the copy of which is at Ex.P2 and I feel it is not necessary to repeat the same. Thus PW2 has deposed that, all the proceedings mentioned in Ex.P2 were conducted in the Lokayukta Police station in the presence of PW1 and the pancha witnesses.

23. PW2 has further deposed that, after the Entrustment Mahazar they went to Santebennur and PW1 and the shadow witness Sri Honnappa were sent inside the Community Health Centre. He has deposed that, at about 10.45 a.m. PW1 and DGO No.2 came out of their office and they were talking and PW1 gave the amount and DGO No.2 received the same with his left hand and kept it in his left side pant pocket. He has deposed that, the complainant and DGO No.2 spoke to someone through the mobile phone and afterwards PW1 gave the pre-instructed signal while going back to the office. He has deposed that, immediately, himself, his staff and another pancha went inside the office and the complainant told that, the DGO No.2 demanded and received the bribe amount and kept it in his left side pant pocket. He has deposed that he introduced himself to DGO No.2 and the left hand wash of the DGO No.2 was positive and he enquired the DGO No.2 about the amount

received from PW1 and DGO No.2 produced the amount from his pant pocket and those notes were verified by the pancha witness and they were the same notes mentioned in the Entrustment Mahazar and those notes were seized. He has deposed that, the pant pocket wash of the DGO No.2 was also positive and that pant was also seized. He has deposed that, DGO No.2 produced the Attendance Register and Sri Sujay, SDA and Sri Thippeswamy, CTC., produced the documents concerning to the complainant and he got the Xerox copies and seized the same. He has deposed that, DGO No.2 gave his explanation in writing and the copy of the same is at Ex.P6. He has deposed that, the Trap Mahazar was prepared and the copy of the same is at Ex.P3. He has deposed that, the articles seized were sent to the FSL and the copy of the report received from FSL is at Ex.P5. According to the Ex.P5 the presence of phenolphthalein is detected in the left hand fingers wash of the DGO No.2 and the presence of the phenolphthalein was also detected in the pant pocket wash of DGO No.2.

24. PW2 has been cross-examined at length and in his cross-examination Ex.D1 to D15 have been marked and he has not admitted Ex.D9 and D12. In fact some of the documents seized by this witness at the time of the Trap Mahazar have been marked in 'D' series in the cross-examination of PW2. Ex.D1 to D3 are the copies of the Attendance Register and according to the same, the

complainant has signed the attendance register from 30/05/2011 and the signature of Smt. Shobha is found on 27/05/2011 and 28/05/2011. Ex.D4 is the copy of the outward register and Ex.D4(a) and Ex.D4(b) are the relevant entries. Ex.D4(a) is regarding PW1 reporting for duty and Ex.D4(b) is regarding resignation of Smt. Shobaha. Ex.D5 is the copy of the letter given by PW1 for reporting for duty and it is dated: 30/05/2011. As stated above, PW1 also admits that, he was permitted to join duty only on 30/05/2011. Ex.D6 is the copy of the resignation letter of Smt. J.D. Shobha, Junior Lab Technician dated: 28/05/2011. In the same it is stated that, she has resigned on 28/04/2011 in the afternoon due to personal reasons. Ex.D7 is the copy of the letter written by the Medical Officer, Santebennur addressed to District Programme Officer dated: 30/05/2011 in which it is stated that Smt. J.D. Shobha has given resignation on 28/05/2011. Ex.D8 is the copy of the another letter written by the Medical Officer, Community Health Centre, Santebennur addressed to the District Programme Officer dated: 28/05/2011 in which it is stated PW1 has been transferred to Community Health Centre, Santebennur, but the post is not vacant and hence, PW1 has not been allowed to report for duty.

25. PW2 has deposed that, Ex.D8 was not at all posted to whom it was addressed and the original of the same and copies of the same were in the file itself and he has seized them. Hence, the DGOs cannot rely upon the above said

letter marked as per Ex.D8. He has also deposed that, Ex.D9 was also not in the file at the time of the Trap Mahazar. Ex.D9 is the copy of the letter written by Medical Officer, Community Health Centre, Santebennur addressed to the District Programme Officer to the effect that, Smt. Shobha had resigned in the afternoon on 28/05/2011 and PW1 reported for duty on 30/5/2011. Ex.D10 is the copy of the letter written by PW2 to District Programme Officer, District Aids, Prevention and Control Unit, Davanagere dated; 16/06/2011 in which he has sought for information as to whether the Medical Officer, Community Health Centre, Santebennur had reported the vacancy of the Lab Technician and if reported on what date the report was given and if any letter was written in that regard to produce the copy of the same. Ex.D11 is the copy of the reply given by the above said District Programme Officer to PW2 dated: 17/06/2011, in which, it is clearly mentioned that, the Medical officer, Community Health Centre, Santebennur by his letter dated: 10/05/2011 had only reported that, Smt. Shobha, was on medical leave from 09/05/2011 to 18/05/2011 for 10 days and the letter of Community Health Centre, Santebennur dated: 28/05/2011 No. NOS CHC/17/2011-12 (Ex.D8), had not come to the office of the District Programme Officer. Ex.D12 is the copy of the letter said to have been written by Planning Director to PW2 dated: 16/08/2011 and PW2 has deposed that, he has not at all received the letter as per Ex.D12. Ex.D13 is the copy of the letter said to have been written by District Programme Officer to the Joint Director (Basic Necessity)

KSAPS, Bengaluru, dated; 31/05/2011 in which it is mentioned that, Smt. Shobha resigned on 28/05/2011 in the afternoon and she was relieved on 28/05/2011 and PW1 reported for duty on 30/05/2011. PW2 has deposed that, he does not know about Ex.D13.

26. Ex.D15 is the certified copy of the deposition of PW2 in Special Case No. 2/2012 on the file of the Prl. District and Session Judge, Davanagere. No omission or contradiction is made out in the cross-examination of PW2 and hence, Ex.D15 is not of any help to the DGOs.

27. DW1 is Dr. A.M. Sunananda and she has deposed that, from 19/07/2010 to 06/10/2015 she was working as Programme Officer in District Aids, Prevention and Control Unit, Davanagere. She has deposed that, she knows DGO Nos.1 and 2 and they were working in Community Health Centre, Santebennur as Administrative Medical Officer and FDA respectively. She has deposed that, Smt. Shobha who was working as Lab Technician in Community Health Centre, Santebennur was on leave from 09/05/2011 to 18/05/2011 on the ground of ill-health. She has further deposed that, the above said Smt. Shobha worked on 19/05/2011 and applied for leave without salary from 20/05/2011 to 03/06/2011 and she has reported for duty on 27/05/2011 and gave her resignation on 28/05/2011 in the evening.

28. Ex.D16 is the attendance of the Lab Technician, ICTC prepared on the basis of the attendance register. She has

also deposed that, on 28/05/2011 she had visited the Community Health Centre, Santebennur and came to know that, Smt. Shobha was on duty on that day.

29. In her cross-examination DW1 has deposed that, Ex.D14 is the Transfer Order copy regarding PW1 and according to the same, PW1 has been transferred to Community Health Centre, Santebennur to the vacant post. She has deposed that, she does not remember whether Smt. Shobha was on duty on 28/05/2011. He has deposed that, Ex.17 is the copy of the leave application given by Smt. Shobha for the period from 09/05/2011 to 18/05/2011.

30. DGO No.1 has been examined as DW1 and he has deposed that, Smt. Shobha was working as Lab Technician on contract basis in Santebennur hospital. He has deposed that, she was appointed to Santebennur hospital by the District Aids, Prevention and Control Unit. He has deposed that from 09/05/2011 to 18/05/2011 she was on medical leave and she came for duty on 19/05/2011 and prayed for leave without salary from 20/05/2011 to 03/06/2011 and in view of her health improving she came for duty on 27/05/2011 and resigned on 28/05/2011 in the afternoon. He has deposed that on 27/05/2011 PW1 had come to Santebennur hospital to report for duty as Lab Technician on the basis of Ex.D14 and at that time PW1 has been told that, Lab Technician post is not vacant in Santhebennur hospital and Smt. Shobha is working as Lab Technician. He has deposed that, on the next day he visited the hospital and asked his staff to intimate the District Programme

Officer that the post of Lab Technician is not vacant and copy of that letter is at Ex.D18. Ex.D18 and Ex.D8 are one and the same document and as already stated above, PW2 has clearly deposed that the letter Ex.D8 has not been posted to the District Programme Officer and he seized the original letter and the copies of the same at the time of the Trap Mahazar. Hence, it can be said that, the letter as per Ex.D18 had not been dispatched on 28/05/2011 to the District Programme Officer, Davanagere.

31. DW1 has further deposed that Smt. Shobha resigned on 28/05/2011 in the evening and 29/05/2011 was Sunday and he informed the PW1 over phone that he can report for duty from 30/05/2011 and accordingly PW1 reported for duty on 30/5/2011 and in that respect letter was written to District Programme officer on 30/05/2011 as per Ex.D9. He has further deposed that, PW1 asked him that, he came for duty on 27/05/2011 itself and to give his duty report accordingly and he told PW1 that the duty report cannot be given in that manner as on 27<sup>th</sup> and 28<sup>th</sup> of May 2011 Smt. Shobha has worked as Lab Technician. He has deposed that, on 14/06/2011 he was not in the office and at about 1 p.m. he came to know that, DGO No.2 has been arrested by Lokayukta police on the complaint of PW1. He has deposed that, he has not demanded any bribe amount from PW1 and he has not received any bribe amount from PW1 through DGO No.2. He has deposed that, he obtained anticipatory bail and appeared before I.O. and



he has given his explanation in writing and the copy of the same is at Ex.D19.

32. In his cross-examination he has deposed that, Ex.P7 is the reply given by him to the observation note. He has deposed that, he has not produced any documents along with Ex.P7. He admits that Ex.D14 is the copy of the Transfer Order issued by the Planning Director, Karnataka State, Aids Control Society dated: 23/05/2011.

33. DW3 is the DGO No.2 and he has deposed that, he was working as FDA, in Community Health Centre, Santebennur and at that time DW1 was working as the Administrative Medical Officer. He has also given his evidence in accordance with the evidence of DW2 regarding Smt. Shobha attending the office on 27<sup>th</sup> and 28<sup>th</sup> of May 2011 and resigning on 28/05/2011 in the afternoon. He has also deposed that till 28/05/2011 Lab Technician post was not vacant in Community Health Centre, Santebennur. He has deposed that, he has not demanded any bribe amount from PW1 and nor he received any bribe amount from PW1. He has deposed that on 14/06/2011 himself and PW1 were going out of the Community Health Centre for taking coffee and when he was talking with PW1, 4 or 5 people came there and kept one cover in his pocket and afterwards he came to know that, those 4 or 5 persons were Lokayukta police and that cover was taken by them and he was taken inside his office and his hands were washed. This evidence of DW3 is contrary to Ex.P6, the copy of the explanation given by this witness immediately after the

trap. In Ex.P6 it is stated that, DW3 was asked by DW2 to receive Rs. 20,000/- from PW1 and to give the same to Chandra Electricals, Chennagiri. Thus the evidence of this witness is contrary to Ex.P6 and his evidence cannot be given much weight.

34. In his cross-examination he has deposed that, he does not remember whether his hand wash and pant pocket wash were positive. He admits that, the pant worn by him on that day was seized. He has deposed that Ex.P8 is his reply to the observation note. It is pertinent to note that nowhere in Ex.P8 it is mentioned that, on 14/06/2011 when he was talking with PW1, 4 to 5 persons came there and cover was put in his pant pocket and Lokayukta police took that cover.

35. There is no corroborative evidence either oral or documents to substantiate the evidence of PW1 that DGO No.1 also demanded for bribe amount and asked PW1 to give the bribe amount to DGO No.2. On the other hand the evidence of PW1 to the effect that DGO No.2 demanded for the bribe amount and also received the same from him is supported by the evidence of the shadow witness and the Investigating Officer and by the hand wash and pant wash of DGO No. 2 being positive. Hence, it has to be said that the Disciplinary Authority has proved its case regarding DGO No.2 only and not in respect of DGO No.1.

36. Ex.D22 is the copy of the judgment passed in the criminal case filed against the DGO Nos.1 and 2 in respect of the same incident wherein the DGO Nos. 1 and 2 have been acquitted on the ground of benefit of doubt. Where as in the departmental inquiry the evidence has to be scrutinised on the basis of the preponderance of probabilities. In the decision reported in **1997(2) SCC 699 in case of Depot Manager, APSRTC V/S Mohammed Yosuf Miya and others, (2005)7 SCC 764 between Ajit Kumar Nag v/s General manager (P) Indian Oil Corporation Limited, Haldia and others** made out very clear that, the purpose of departmental inquiry and the prosecution are too different and distinct aspects though the two proceedings relate to the same set of facts. The nature of evidence in criminal case is entirely different from the departmental proceedings and in the criminal case the prosecution is required to prove the guilt of the accused beyond all reasonable doubt on the touch-stone of human conduct and where as the evidence required in a departmental inquiry is not regulated by such strict rules. Therefore, misconduct of the DGOs is required to be taken into consideration on the basis of preponderance of probabilities and merely because the DGOs has been acquitted in the criminal case by the judgment in criminal case that itself is not sufficient to overlook the evidence placed on record by the Disciplinary Authority.

37. Further more the above said decisions of the Hon'ble Supreme Court has been reiterated in the recent judgment

by the **Hon'ble Supreme Court in Shashi Bhusan Prasad V/s Inspector General, Central Industrial Security Force and others decided on 01/08/2019**. Hence, Ex.D22 is not of any help to DGO No.2.

38. The facts and circumstance of this case stated above only probabalises the case of the Disciplinary Authority in respect of DGO No.2 only. As stated above, the evidence of DGO No.2 is contrary to Ex.P6. As stated above, the hand wash and pant wash of DGO No.2 was positive and PW1 has clearly deposed about DGO No.2 demanding for the bribe amount and also receiving the same and the evidence of PW3 the shadow witness and PW2-Investigating Officer clearly shows that DGO No.2 received the tainted currency notes from PW1 and kept the same in his left side pant pocket. Thus the Disciplinary Authority has proved its case against DGO No.2 only and not against DGO No.1. Hence, answer point No.1 in the **AFFIRMATIVE** regarding DGO No.2 and in the **NAGATIVE** in respect of DGO No.1.

**39. Point NO.2:-** For the reasons discussed above, I proceed to give the following Report:

**:: REPORT ::**

*The Disciplinary Authority has satisfactorily proved the charge against the DGO No.2-Sri Kumar Nayak, First Division Assistant, Community Health Centre, Santhebennur,*

*Channagiri Taluk, Davanagere District, demanded and accepted the bribe of Rs. 20,000/- from the complainant on 13/06/2011 for doing an official act and thereby committed misconduct under Rule 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966 and the Disciplinary Authority has failed to prove the charge regarding DGO No.1-Dr. Mohan, the then Administrative Medical Officer, Community Health Centre, Santhebennur, Channagiri Taluk, **Davanagere District.***

40. Hence this report is submitted to Hon'ble Upalokayukta-2 for kind perusal and for further action in the matter.

Dated this the 18<sup>th</sup> day of November, 2020

-Sd/-  
(Somaraju)  
Additional Registrar Inquiries-4,  
Karnataka Lokayukta,  
Bengaluru.

**:: ANNEXURE ::****LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:**

- PW-1: Sri Jakanachari Y.E. (complainant)  
 PW-2: Sri Nagaraj M. Madalli (I.O.)  
 PW-3: Sri Honnappa (shadow witness)

**LIST OF WITNESSES EXAMINED ON BEHALF OF THE DEFENCE:**

- DW-1: Dr. A.M.Sundana (witness)  
 DW-2: Dr. Mohan (DGO No.1)  
 DW-3: Sri Kumara Naika (DGO No.2)

**LIST OF EXHIBITS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY**

- Ex.P-1: Certified copy of the complaint  
 Ex.P-2: Certified copy of the Entrustment Mahazar  
 Ex.P-2(a): Signature  
 Ex.P-3: Certified copy of the Trap Mahazar  
 Ex.P-3(a,b): Signatures  
 Ex.P-4: Certified copy of FIR copy and Xerox copy of Inward Register  
 Ex.P-4(a): Relevant entry  
 Ex.P-5: Certified copy of Chemical examination report  
 Ex.P-6: Certified copy of the statement of Sri Kumaranayka  
 Ex.P-7: Reply to the observation note by Dr. K. Mohan (original)  
 Ex.P-7(a): Signature  
 Ex.P-8: Reply to the observation note by Sri Kumar nayaka (original)  
 Ex.P-8(a): Signature

**LIST OF EXHIBITS MARKED ON BEHALF OF DGOs:**

- Ex.D-1: Xerox copy of the staff attendance register (May 2011)  
 Ex.D-2: Xerox copy of the staff attendance register (June 2011)  
 Ex.D-3: Xerox copy of the attendance register  
 Ex.D-4: Xerox copy of the out ward register  
 Ex.D-4(a,b): Relevant entries  
 Ex.D-5: Xerox copy of the letter of complainant addressed to Medical Officer, Community Health Centre, Santebennur  
 Ex.D-6: Xerox copy of letter of Smt. Shobha addressed to Administrative Medical Officer, Community Health Centre, Santebennur  
 Ex.D-7: Xerox copy of letter of Medical Officer to District

- Programme officer, Betagere Davanagere
- Ex.D-8: Xerox copy of letter of Medical officer to District Programme Officer, Davanagere
- Ex.D-9: Xerox copy of letter of Medical officer
- Ex.D-10: Xerox copy of letter of Police Inspector, KLA, Davanagere addressed to District Programme Officer, dated: 16/06/2011
- Ex.D-11: Xerox copy of letter dated: 17/06/2011 of District Programme officer to Police Inspector, KLA, Davanagere
- Ex.D-12: Xerox copy of the letter dated: 16/08/2011 of Project Director, (KSAPS) Bengaluru to P.I.KLA, Davanagere district
- Ex.D-13: Xerox copy of letter dated: 31/05/2011 of District Project office, addressed to Joint Director (KSAPS), Bengaluru
- Ex.D-14: Xerox copy of official memorandum dated: 23/05/2011 (Transfer Order)
- Ex.D-14(a): Relevent entry
- Ex.D-15: Certified copy of deposition of Sri Nagaraj M. Madahalli in C.C. No. 2/2012
- Ex.D-16: Xerox copy of the attendance for the month of May 2011
- Ex.D-17: Xerox copy of letter of Smt. J.D. Shobaha
- Ex.D-18: Xerox copy of the letter of Medical Officer addressed to District Programme officer, District, Aids, Prevention and Control Unit, Davanagere
- Ex.D-19: Xerox copy of statement by Dr. Mohan K.
- Ex.D-20: Xerox copy of letter dated: 16/08/2011 of Project Director (KSAPS) addressed to P.I., KLA, Davanagere
- Ex.D-21: Xerox copy of letter dated: 31/05/2011 of District Project officer addressed to Joint Director (KSAPS), Bengaluru
- Ex.D-22: Xerox copy of Judgment in Special C.C. No. 2/2012

Dated this the 18<sup>th</sup> day of November, 2020

-Sd/-

(Somaraju)

Additional Registrar Inquiries-4,  
Karnataka Lokayukta,  
Bengaluru.

